the above cited norms in 10 per cent of the cases in opening of post offices every year.

Reopening of cases of violation of MRTP and Companies Acts by M/s. I.T.C.

1527. SHBI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government propose to reopen the cases of violation of MRTP and Companies Acts by M/s. I.T.C. Ltd. and its subsidiaries and what is the number of cases, decided during the last three years?

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): During the last three years, there was only one case of violation under MRTP Act in which a show cause notice was issued to M|s. ITC Ltd. Information in this regard was last supplied to the hon'ble Member vide Unstarred Rajya Sabha Question No. 609 dated 2-5-1983 vide [Rajya Sabha dated the 2nd May, 1983]. During the same period, there was no violation by the company under the Companies

There i_s no fresh ground to reopen the said MRTP ca_{Se} against M|s. ITC Ltd. as the company was duly warned and the case closed.

Installation of electronic telephone

1528. SHRI VISHVAJIT PRITHVIJIT SINGH: Will the Minister of COMMUNICATIONS -b_e pleased to refer to the answer to Unstarred Question 114 given in the Rajya Sbaha on the 25th July, 1983 and state by when electronic telephones ar_e likely to be installed in the country on a major scale?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Electronic telephone exchanges are likely to be installed in the country on a major scale during the next five year plant. These exchanges will work with the

telephone instruments of the type currently in use. No decision has been taken about introduction of electronic telephone instruments in the country.

ध्रमापुर, जिला एटा में धन का उदन

1529 श्री रामनरेश कुशबाहा : क्या संघार मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि अक्तूबर, 1979 में अमांपुर जिला एटा (उत्तर प्रदेश) में 18000 (अठारह हजार) रुपये का गवन हम्रा था;
- (ख) क्या यह भी सच है कि दोषी पाये गये कर्मचारियों में से केवल एक के विरुद्ध कार्यवाही की गई और दूसरे को छोड़ दिया गया; और
- (ग) क्या यह भी सच है कि जुलाई, 1982 में सेवा निवृत्त हुए एक उप-डाकपाल की पेंशन, ग्रेच्युटी इसलिए रोक दी गई क्योंकि ग्रमापुर से धन भी मांग होने पर उसने वहां धन भेज दिया था।

तंबार मंत्रालय में राज्य मंत्री (श्री बी॰ एन॰ गाडिन्स) : (क) जी हां। नवस्वर, 79 में न कि अक्तूबर, 79 में।

- (ख) जी नहीं। एक प्रमुख अपराधी के अतिरिक्त पांच सह-अपराधी भी थे। 31-7-82 को सेवानिवृत्त होने वाले दो कर्मचारियों के विरुद्ध कार्रवाई की गई है। तीन के विरुद्ध कार्रवाई चल रही है तथा प्रमुख अपराधी के विरुद्ध आपराधिक कार्रवाई की जा रही है।
- (ग) जी हां। सहायक पोस्टमास्टर की मृत्यु तथा निवृत्ति उपदान की स्रदायगी रोकी गई है पेंजन की नहीं क्योंकि उन्होंने प्रमुख अपराधी द्वारा श्रधिक नकदा रोके रखने की रिपोर्ट नहीं की घं। इस मामले में कार्रवाई की जा रहां है।